

mentation of district credit plans and annual action plans are expected to increase the flow of credit to deserving areas.

Task force was constituted by the State Level Bankers' Committee of West Bengal for in depth study of the causes of low credit : deposit ratio in the State and to suggest measures to improve it. The Task Force has suggested certain measures for development of agriculture and small scale industries. These include launching of intensive campaigns in the irrigation command areas prior to Kharif and Rabi seasons, utilisation of services of voluntary organisations in promoting disbursement of production credit, ensuring timely adequate supply of inputs by extension agency, exploration of possibilities of development of horticulture and plantation crops, dry land farming, social and commercial forestry, dispersal of industries in the backward and under-developed areas, extension of single window system of extending assistance to all the districts, setting up of power-based small scale industries in areas where power is assured by the West Bengal State Electricity Board, setting up the Government agency for promotion of ancillary units.

#### Outstanding Tax Arrears

1839. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to refer to the reply given to the Unstarred Question No. 3786 on 16 August, 1985 regarding tax arrears in the country and state :

(a) the names of the companies, individuals, Hindu undivided families and others against whom income tax amounting to Rs. one crore and above duty is outstanding at present;

(b) the names of the companies, and industrial houses against whom excise duty customs amounting to Rs. 1 crore and above duty is outstanding presently;

(c) the steps Government propose to take to prevent the locking up of revenue by the trade going in for appeals which at times lead to the matter being dragged on for years together; and

(d) the effective steps being taken at present to enforce recoveries of these out-standings ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Names of the assesseees against whom Income-Tax demand amounting to Rs. one crore and above was outstandings as on 30.6.85, are given in the Statement laid on the table of the House.

[Placed in Library See No. L.T. 1554/85]

(b) Names of the assessess against whom Central Excise duty demand amounting to Rs. 1 crore and above was outstanding as on 30.6.85 are given in the Statement II laid on the table of the House.

[Placed in Library See No. L.T. 1554/85]

(c) and (d). Recovery of arrears of Income-Tax, Central excise and Customs duty is as on-going function and such measures (administrative, legal and others which may be persuasive and coercive) as are considered necessary are taken from time to time. On the Income-tax side, the steps include *inter alia* requesting the Appellate Authorities for expeditious disposal of the pending appeal and also resorting to proceedings under sections 226 (3) and 179 of the Income-tax Act, 1961 and attachment of movable and immovable property after issuing the recovery certificates to the Tax Recovery Officer under section 222 of the Income-tax Act, 1961. In order to prevent blocking up of revenue by the trade going in for appeal, Chief Justice of India and Chief Justices of High Courts are requested to constitute Tax Benches on a continuous basis and to hear on priority basis cases involving important issues. In cases where stay order is granted request is made for vacation or variation of the order or an early hearing of the case.

On the Central Excise and Customs side specific steps include instructions to the Collector to move the various courts and appellate authorities for early vacation of stays, engaging eminent lawyears to get the stays vacated and defend the Government interest in important cases.

#### National Rubber Production

1840. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state ;